

NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, CHENNAI HELD ON 26/09/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :  
PETITION NUMBER : TCP/176/ (IB)/2017  
NAME OF THE PETITIONER(S) : LAFARGE AGGREGATES & CONCRETE I PVT LTD  
NAME OF THE RESPONDENT(S) : MARG LTD  
UNDER SECTION : 433 ( e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

1. V.J. ARUL RAJ.  
ADVOCATE

Counsel for Resp.

*[Signature]*


2. M. BALASU

Counsel for Petitioner

*[Signature]*

**ORDER**

Counsel representing both the parties are present. This matter has been transferred from the Hon'ble High Court of Madras vide notification No. GSR 1119(E) dated 07.12.2017 issued by the Ministry of Corporate Affairs. While making the submissions, Counsel for petitioner stated that he has not filed the affidavit and bank statement as per Sec. 9(3) (b) & (c) and other required statutory formalities to be complied as per the provisions of the IB Code, 2016. In view of the notification dated 29.6.2017 issued by the Ministry of Corporate Affairs, the matter stands abated.

  
**K Anantha Padmanabha Swamy**  
**Member (Judicial)**

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